disposal of Bio-medical waste through the State Pollution Control Boards in pursuance of Bio-medical waste (Management and Handling) Rules, 1998 of Ministry of Environment and Forests, Government of India. The State Pollution Control Boards/Committee are empowered to ensure the compliance of provisions of these Rules. However, in so far as the Central Government Hospitals are concerned, bio-medical wastes are handled in accordance with the bio-medical waste rules 1998 and Central Pollution Control Board guidelines.

Apart from the technologies already available there are new technologies like 'Plasma Pyrolysis' and 'Sharp/Needle Blaster' which were approved in the 9th Meeting of Expert Committee of Central Pollution Control Board (CPCB) on Bio-medical Waste Management held on 4.1.2010.

Plasma Pyrolysis Technology is designed to treat-Bio-medical Wastes at a capacity of 15 kg. per hour. A very high temperature can be attained quite easily in the core of plasma ark column. After the steam purging into the feeder waste is shifted to primary chamber where a temperature about 800 degree Celsius is maintained using plasma torch. The Pyrolysis system converts waste into gases which travel to secondary chamber where they get oxidized.

Sharp/Needle Blaster work on the principle of dry heat sterilization by maintaining temperature in the range of 165-180 degree Celsius so as to ensure no emission of dioxins or furans during treatment of waste sharps. Time required for completion of one cycle is two to two and half house. Special Tin is used for collection and treatment of Waste Sharps and ensures 100% kill/inactivation of bacterial spores.

Central Pollution Control Board has issued guidelines for ensuring proper disposal of Bio-medical wastes.

Registration of human clinical trials

3479. SHRI A. ELAVARASAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Drugs Controller General of India has made it mandatory for all human clinical trials to be registered with Clinical Trial Registry of India (CTRI) maintained by the Indian Council of Medical Research (ICMR);
 - (b) if so, the details thereof;
- (c) whether it is a fact that the current market for clinical trial in India is valued at USD 300 million; and
 - (d) if so, the details thereof and the steps taken by Government to develop this field?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) and (b) From 15th June, 2009 Office of Drugs Controller General (India) has made mandatory to register all clinical trials permitted on or after the said date to be

registered with Indian Council of Medical Research (ICMR) registry at www.ctri.in before enrolling first patient in the study.

(c) and (d) As per a report on 'The Glorious Metamorphosis Compelling Reasons for doing Clinical Research in India' published with a joint effort of FICCI and Ernst and Young Pvt. Ltd. in 2009 in clinical trials market in India is sized at — USD250-275m.

Clinical trials are regulated under Drugs and Cosmetics Act and Rules there under by CDSCO. In order to strengthen/streamline the clinical trials. Government of India and Central Drugs Standard Control Organization (CDSCO) has taken various measures which includes:—

- (1) Amendment of Schedule Y of Drugs and Cosmetics Rules in 2005;
- (2) Draft guidelines and requirements for registration of organization conducting clinical trials in the country have been developed and approved by Drug Technical Advisory Board (DTAB), which are proposed to be incorporated as new Schedule to Drugs and Cosmetics Rules, 1945.

Specialist centres in Chhattisgarh under NRHM

†3480. SHRI SHREEGOPAL VYAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether proposals have been received from Chhattisgarh to start specialist centres in 100 primary health centres of Chhattisgarh under National Rural Health Mission of AYUSH; and
 - (b) if so, the details of the progress made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) and (b) The Government of Chhattisgarh has, under the annual Programme Implementation Plan of National Rural Health Mission, proposed for 150 contractual AYUSH Medical Officers specifically collocating and mainstreaming at Primary Health Centres (PHC). The same has already been examined in the meeting of National Programme Coordination Committee.

Prices of anti-cancer medicines

3481. SHRI B.S. GNANADESIKAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government proposes to bring down the prices of expensive anticancer medication and plan to retail them through its Jan Aushadi stores which offer essential drugs at discounted rates; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) and (b) Under the provisions of the Drugs (Price and Control)

[†]Original notice of the question was received in Hindi.